

- (iv) should contribute Rs. 500 towards the Colony expenditure.
- (v) their character as assessed during military service should not be lower than 'GOOD'
- (vi) should be willing to settle on land permanently and become a member of the Co-operative Society when formed

12 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF COAL BOARD

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table a copy of the Annual Report of the Coal Board for the year 1958-59 [Placed in Library, See No. LT-1691/59].

##### AMENDMENTS TO COAL MINES (CONSERVATION AND SAFETY) RULES

Sardar Swaran Singh: I beg to lay on the Table, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952, a copy of Notification No. G.S.R. 1105 dated 3rd October, 1959 making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954. [Placed in Library, See No. LT-1692/59].

##### AMENDMENT TO FOREIGNERS (EXEMPTION) ORDER

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table under sub-section (2) of Section 3A of the Foreigners Act, 1946 a copy of Notification No. G.S.R. 75 dated the 24th January, 1959, making certain amendment to the Foreigners (Exemption) Order, 1957. [Placed in Library, See No. LT-1694/59].

##### AMENDMENTS TO CITIZENSHIP RULES

Shri Datar: I beg to lay on the Table, under sub-section (4) of Section 18 of the Citizenship Act, 1959,

a copy of each of the following Notifications making certain further amendments to the Citizenship Rules, 1956.—

- (i) S.O. No. 872 dated the 24th May, 1958
- (ii) G.S.R. No. 1117 dated the 29th November, 1958
- (iii) G.S.R. No. 145 dated the 7th February, 1959

[Placed in Library, See No. LT-1694/59].

##### NOTIFICATIONS ISSUED UNDER REGISTRATION OF FOREIGNERS ACT

Shri Datar: I beg to lay on the Table, under Section 6 of the Registration of Foreigners Act, 1939, a copy of each of the following Notifications —

- (i) S.R.O. No. 1369 dated the 4th May, 1957 containing the Registration of Foreigners (Exemption) Order, 1957
- (ii) G.S.R. No. 825 dated the 20th February, 1959 and G.S.R. No. 74 dated the 24th January, 1959 making certain further amendments to the Registration of Foreigners (Exemption) order, 1957.

[Placed in Library, See No. LT-1695/59].

##### AMENDMENT TO ALL INDIA SERVICES (PROVIDENT FUND) RULES

Shri Datar: I beg to re-lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of Notification No. G.S.R. 982 dated the 29th August, 1959, making certain amendment to the All India Services (Provident Fund) Rules, 1955 [Placed in Library, See No. LT-1624/59].

##### AMENDMENT TO INDIAN CIVIL SERVICE PROVIDENT FUND RULES

Shri Datar: I beg to lay on the table under sub-section (2) of Sec-